

Central Administrative Tribunal  
Principal Bench, New Delhi

**OA No. 4531/2017**  
MA No. 4686/2017

New Delhi this the 20<sup>th</sup> day of December, 2017

**Hon'ble Mr. Justice Permod Kohli, Chairman**  
**Hon'ble Mr. K.N. Shrivastava, Member (A)**

Kawaljit Kaur,  
W/o Sh. Ajay Bassi,  
R/o WZ-37/66, Shrinagar,  
Shakurbasit, Delhi  
New Delhi-110034

-Applicant

(By Advocate: Mr. HS Dahiya)

Versus

1. Union of India  
Through Secretary,  
Ministry of Defence,  
South Block, New Delhi
2. Director General of Quality Assurance,  
Government of India,  
Ministry of Defence Production,  
DGQA, New Delhi
3. The Additional DGQA (Stores)  
Department of Defence Production (DGQA/S-1)  
Government of India,  
Ministry of Defence,  
DHQ PO New Delhi-110011

- Respondents

(By Advocate: Mr. Hanu Bhaskar)

**ORDER** (Oral)

**Justice Permod Kohli:**

Notice. Mr. Hanu Bhaskar, learned counsel, accepts notice for the respondents.

2. The applicant is presently posted at SQAI (GS), Anand Parbat, New Delhi. Vide the impugned order dated 19.07.2017, the applicant has been transferred to SQAE (GS), New Delhi to CQA(T&C), Kanpur.

A movement order dated 15.11.2017 has also been issued. The applicant made a representation dated 14.08.2017 to the ADGQA, New Delhi, for cancellation of the posting, which has not been accepted. Another representation dated 30.11.2017 has been made for cancellation of the posting on compassionate grounds. The applicant has taken the ground of illness of 84 years old mother who is allegedly suffering from acute schizophrenia, cognitive decline and diabetes.

3. It is deemed appropriate that the respondents be directed to decide the representation of the applicant dated 30.11.2017. While taking decision thereon, the respondents will consider all office memoranda/circulars relevant on the subject. Let the representation be decided by passing a reasoned and speaking order within a period of two months from the date of receipt of a copy of this order.

4. With the above directions, the OA stands disposed of. MA No. 4686/2017 also stands disposed of.

**(K.N. Shrivastava)**  
Member (A)

**(Justice Permod Kohli)**  
Chairman

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